

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 374 OF 2017

Dated: 20th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

NLC India Limited		Appellant(s)
	Versus		
Tamil Nadu Electricity Regulatory Commission & Anr.		Respondent(s)

Counsel for the Appellant(s) : Mr. Polkit Agrawal

Counsel for the Respondent(s) :

ORDER

In spite of several adjournments, contesting Respondent/R.2 has not filed reply till date. Respondent/State Commission has already placed its reply on record. Learned counsel for the Appellant states that the Appellant does not wish to file rejoinder to the reply filed by the State Commission. Therefore, reply of the contesting Respondent/R.2 is taken as nil.

Pleadings are treated to be complete. List the matter for hearing on **19.11.2018.**

(S. D. Dubey)
Technical Member

ts/mk

(Justice Manjula Chellur)
Chairperson